

industry on account of competition from the powerloom sector, no such crisis has been reported. To safeguard the interests of handloom industry, five more items, namely, all coloured sarees, yarn dyed dhoties, low reed pick cloth, dusters, and towels and towelling cloth in Honey-comb weave, have been exclusively reserved for the handloom sector. With a view to give greater protection to the handloom sector, the powerloom cloth has been required to be stamped with the permit number of the powerlooms owner to enable identification and prevention of such cloth, being marketed as handloom cloth. All the State Governments, through whom the reservation orders are enforced, have been urged to enforce the reservation orders very strictly-]

**Inadequate aircraft parking facilities at Santa Cruz Airport**

627. SHRI GOVINDRAO RAM-CHANDRA MHAISEKAR : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that there is an acute shortage of parking bays at the Santa Cruz airport particularly for aircraft of larger sizes ; and

(b) if so, what steps Government propose to take in the matter ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR) : (a) and (b) Bunching of international flights during the night often results in shortage of parking space at the Bombay airport. However, efforts are being made through the Scheduling Committee of the International Air Transport Association to persuade international operators to adjust their schedule of operations to avoid such contingencies. As a long term solution the International Airports Authority of India have plans to construct 13 more parking bays at Santa Cruz airport in Bombay.

**Unfair trade practices by Air India**

628. SHRI GOVINDRAO RAM CHANDRA MHAISEKAR : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that Air India has been booked under Brooklyn Consent Judgement for unfair trade practices ; and

(b) if so, what are the design the officials held responsible for this mal-practice and what action, if any, has been taken against them ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR) : (a) and (b) The information is being collected and will be placed on the Table of the Sabha.

**Loans by public sector financial Institution**

629. SHRI GOVINDRAO RAM CHANDRA MHAISEKAR : Will the Minister of REVENUE AND BANKING be pleased to state :

(a) whether it is a fact that in the public sector financial institutions have given huge amounts as loans which turned into bad debts ; and

(b) if so, what is the volume of such bad debts and what steps are proposed to be taken to liquidate them and to secure safe investments ?

THE MINISTER OF REVENUE AND BANKING (SHRI PRANAB MUKHERJEE) : (a) and (b) The Industrial Development Bank of India (IDBI) Industrial Finance Corporation of India (IFCI) have reported that for the financial year ending June 30, 1976 there were no bad debts which required to be off. Bad and doubtful debts are the US' business risk which public sector financial institutions like any other credit institutions take. Public sector financial institutions take the advice and to the satisfaction of the statutory auditors make adequate provisions.